HARYANA VIDHAN SABHA Bill No. 32—HLA OF 2025

THE HARYANA MUNICIPAL CORPORATION (AMENDMENT) BILL, 2025

A

BILL

further to amend the Haryana Municipal Corporation Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows: -

1. This Act may be called the Haryana Municipal Corporation (Amendment) Short title. Act, 2025.

2. In sub-clause (a) of clause (8) of section 2 of the Haryana Municipal Amendment of section 2 of Corporation Act, 1994, the word and sign "leprosy," shall be omitted.

Amendment of section 2 of Haryana Act 16 of 1994.

STATEMENT OF OBJECTS AND REASONS

- 1. The sub-clause (a) of clause (8) of section 2 of the Act defines the dangerous disease means cholera, plague, chicken-pox, small-pox, tuberculosis, leprosy, enteric fever, cerebrospinal, meningitis and diphtheria. The Act was enacted in the year 1994, in compliance of Supreme Court directions dated 07.05.2025 passed in W.P. (c) No. 83 of 2010 titled Federation of Lepy. Organ. (FOLO) Vs. Union of India and in view with the change in the social structure where now physically challenged and terminally ill persons command great acceptability and respect in the society, to continue with the said provision appears great acceptability and respect in the society, to continue with the said provision appears unwarranted.
- 2. Hence, it is necessary to carry out amendment in the Haryana Municipal Corporation Act, 1994 (16 of 1994) by way of enacting the Haryana Municipal Corporation (Amendment) Bill, 2025.

VIPUL GOEL, Urban Local Bodies Minister, Haryana.

Chandigarh: The 16th December, 2025.

Rajiv Prashad, Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 16th December, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE HARYANA MUNICIPAL CORPORATION ACT, 1994

8. Definitions.- In this Act, unless the context otherwise requires,-

X X X X

(8) "dangerous disease" means-

(a) cholera, plague, chicken-pox, small-pox, tuberculosis, leprosy, enteric fever, cerebrospinal, meningitis and diphtheria; and

12286-H.V.S.-H.G.P., Pkl.

	g
	g ⁽⁴⁾
	*
	3 100
	· · ·
	,
	9 9
	-
* x	× ::
	*
*	
	×
	,
· ·	
	2 0
	•
	3
	*